

IN THE HIGH COURT OF JHARKHAND AT RANCHI
I.A. No. 1762 of 2021
In
Cr. Appeal (DB) No. 1388 of 2018

Md. Sartaj --- --- Appellant
Versus
The State of Jharkhand --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Md. Kaiser Alam, Advocate
For the Respondent: Mr. Ravi Prakash, A.P.P

- 08 / 06.09.2021 Learned counsel for the appellant Md. Kaiser Alam does not want to
press the interlocutory application for suspension of sentence, at this stage.
2. Learned counsel for the State has no objection to the prayer.
 3. Accordingly, I.A. No. 1762 of 2021 is dismissed as not pressed.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/